THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

PUBLIC ANNOUNCEMENT

KAY JAY

(Please scan this QR Code to view the Draft Red Herring Prospectus and the Draft Abridged Prospectus)

KAY JAY FORGINGS LIMITED

Our Company was originally incorporated as 'Kay Jay Forgings Private Limited', a private limited company under the provisions of Companies Act, 1956, pursuant to a certificate of incorporation dated August 5, 1983, issued by the Registrar of Companies, Punjab, H.P, and Chandigarh at Jalandhar. Our Company changed its registered office from Ludhiana, Punjab to the Union Territory of Delhi pursuant to a certificate of registration of the order of the Company Law Board confirming the transfer of the registered office from one state to another, issued by the Additional Registrar of Companies, Delhi & Haryana on September 22, 1987. Subsequently, pursuant to a Board resolution dated November 18, 2024 and special resolution passed by our Shareholders on December 16, 2024, our Company was converted into a public limited company, consequent to which, the name of our Company was changed to 'Kay Jay Forgings Limited' and a fresh certificate of incorporation dated December 19, 2024 was issued to our Company by the Registrar of Companies, Central Processing Centre. For details in relation to changes in the registered office of our Company, see "***History and Certain Corporate Matters***" on page 220 of the draft red herring prospectus dated March 30, 2026 ("**DRHP**").

Registered Office: A-8, Maya Puri, Industrial Area Phase-1, New Delhi, Delhi-110064, India | **Corporate Office:** E-2, Focal Point, Ludhiana, Punjab-141010, India
Contact Person: Amit Verma, Company Secretary and Compliance Officer
Tel.: +91 161 4687000, **E-mail:** cs.ldh@kayjayforgings.com, **Website:** www.kayjayforgings.com
Corporate Identity Number: U74899DL1983PLC029298

OUR PROMOTERS: GOPAL KRISHAN KOTHARI AND AMIT KOTHARI

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF KAY JAY FORGINGS LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹ 3,600.00 MILLION (THE "OFFER"). THE OFFER COMPRISES A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE ₹ 5 EACH BY OUR COMPANY AGGREGATING UP TO ₹ 3,000.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [●] EQUITY SHARES OF FACE VALUE ₹ 5 EACH (THE "OFFERED SHARES") AGGREGATING UP TO ₹ 600.00 MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 520.00 MILLION BY GOPAL KRISHAN KOTHARI, UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 30.00 MILLION BY AMIT KOTHARI (TOGETHER THE "PROMOTER SELLING SHAREHOLDERS"), UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 30.00 MILLION BY MADHU KOTHARI, AND UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 20.00 MILLION BY G K KOTHARI & SONS (TOGETHER THE "PROMOTER GROUP SELLING SHAREHOLDERS" AND COLLECTIVELY WITH THE "PROMOTER SELLING SHAREHOLDERS", THE "SELLING SHAREHOLDERS").

THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING [●] % OF OUR POST-OFFER EQUITY SHARE CAPITAL), FOR SUBSCRIPTIONS BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY OFFER A DISCOUNT OF UP TO [●]% OF THE OFFER PRICE (EQUIVALENT OF ₹ [●] PER EQUITY SHARE) TO THE ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"), SUBJECT TO NECESSARY APPROVALS AS MAY BE REQUIRED. THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE 'NET OFFER'. THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES, AS MAY BE PERMITTED UNDER THE APPLICABLE LAW, AGGREGATING UP TO ₹ 400.00 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. OUR COMPANY SHALL REPORT ANY PRE-IPO PLACEMENT TO THE STOCK EXCHANGES, WITHIN 24 HOURS OF SUCH PRE-IPO PLACEMENT (IN PART OR IN ENTIRETY) AND AS MAY BE REQUIRED UNDER APPLICABLE LAW. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS ("RHP") AND PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE OFFER PRICE, THE PRICE BAND, EMPLOYEE DISCOUNT, IF ANY, AND THE MINIMUM BID LOT SIZE WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM AND WILL BE ADVERTISED, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE, IN ALL EDITIONS OF THE [●], A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER AND ALL EDITIONS OF [●], A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER (HINDI ALSO BEING THE REGIONAL LANGUAGE OF DELHI WHERE OUR REGISTERED OFFICE IS LOCATED), AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, in consultation with the BRLM, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the respective websites of the BRLM and at the terminals of the Syndicate Members, the Self Certified Syndicate Banks ("**SCSBs**"), and by intimation to Designated Intermediaries and Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made in accordance with Regulation 6(1) of the SEBI ICDR Regulations, through the Book Building Process wherein, in terms of Regulation 32(1) of the SEBI ICDR Regulations, not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**") (such portion referred to as "**QIB Portion**"), provided that our Company in consultation with the BRLM, may allocate up to 60% of the Net QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (the "**Anchor Investor Portion**"), of which 40% shall be reserved in the following manner (i) 33.33% of the Anchor Investor Portion shall be reserved for domestic Mutual Funds; and (ii) 6.67% of the Anchor Investor Portion shall be reserved for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds, as applicable, at or above the Anchor Investor Allocation Price. Any under-subscription in the Life Insurance Companies and Pension Funds category specified in (i) above may be allocated to domestic Mutual Funds, in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the remaining QIB Portion ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Offer shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily use the Application Supported by Blocked Amount ("**ASBA**") process providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as applicable, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see '***Offer Procedure***' on page 386 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP along with the Draft Abridged Prospectus dated March 30, 2026 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP along with the Draft Abridged Prospectus filed with SEBI has been made available to the public for comments, if any, for a period of at least 21 days from the date of publication of public announcement hosting it on the website of the Company at www.kayjayforgings.com, website of the SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and the website of the BRLM, i.e., PL Capital Markets Private Limited at www.plindia.com, respectively. Our Company hereby invites the public to give comments on the DRHP along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI, the Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below in relation to the Offer. In accordance with Regulation 26(2) of SEBI ICDR Regulations, all comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer at their respective addresses mentioned below on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "***Risk Factors***" on page 20 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the mainboard of BSE and NSE.

For details of the share capital, capital structure of our Company, the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, please see the section "***Capital Structure***" on page 77 of the DRHP. The liability of members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section "***History and Certain Corporate Matters***" on page 220 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
PL Capital PRABHUDAS LILLADHER	
PL Capital Markets Private Limited **Address:** 3rd Floor, Sadhana House, 570, P. B. Marg, Worli, Mumbai, Maharashtra-400018, India **Tel.:** +91 22 6632 2222, **E-mail:** kayjayipo@plindia.com, **Website:** www.plindia.com **Investor grievance e-mail:** grievance-mbd@plindia.com **Contact Person:** Narendra Gamini/Ashwinikumar Chavan **SEBI Registration Number:** INM000011237	**Bigshare Services Private Limited** **Address:** Office No. S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Andheri East, Mumbai, Maharashtra-400093, India **Tel.:** +91 22 62638200, **E-mail:** ipo@bigshareonline.com, **Website:** https://www.bigshareonline.com **Investor grievance e-mail:** investor@bigshareonline.com, **Contact person:** Babu Rapheal C **SEBI Registration Number:** INR000001385

COMPANY SECRETARY AND COMPLIANCE OFFICER

Amit Verma, Kay Jay Forgings Limited, E-2, Focal Point, Ludhiana, Punjab-141010, India, **Tel.:** +91 161 4687000, **E-mail:** cs.ldh@kayjayforgings.com, **Website:** www.kayjayforgings.com

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **Kay Jay Forgings Limited**
On behalf of the Board of Directors
Sd/-
Amit Verma
Company Secretary and Compliance Officer

Place: New Delhi
Date: March 31, 2026

Kay Jay Forgings Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public issuance of its Equity Shares and has filed the DRHP along with the Draft Abridged Prospectus dated March 30, 2026 with SEBI and the Stock Exchanges. DRHP and Draft Abridged Prospectus is available on the website of the Company at www.kayjayforgings.com, SEBI at www.sebi.gov.in, as well as on the website of the BRLM, i.e., PL Capital Markets Private Limited at www.plindia.com, respectively and the websites of National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "***Risk Factors***" on page 20 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP along with the Draft Abridged Prospectus for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act and shall not be offered or sold within the United States or any state securities laws in the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the U.S. Securities Act and applicable laws of the jurisdictions where such offers and sales occur. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

Adfactors

FORM A

PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF INTEL SALES INDIA PRIVATE LIMITED

1.	Name of Corporate Person	**INTEL SALES INDIA PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	March 29, 2007
3.	Authority under which Corporate Person is incorporated / registered	ROC-Mumbai I
4.	Corporate Identity Number of Corporate Person	U72300MH2007PTC169372
5.	Address of the registered office and principal office (if any) of corporate person	91/92, Floor – 9th, Plot – 224, B Wing, Mittal Court, Jamnalal Bajaj Marg, Nariman Point, Mumbai City, Mumbai - 400 021, Maharashtra, India.
6.	Liquidation commencement date of corporate person	**March 30, 2026**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Joby Chacko Address: No.120, 3rd Cross, 3rd Main, Pride Valley View, Jigani Hobli, Bengaluru - 560 105. Email: jobykc@gmail.com Ph: +91 96633 08656 Registration No. IBBI/IPA-001/IP-P01372/2018-19/12300
8.	Last date for submission of claims	**April 29, 2026**

Notice is hereby given that **M/s. INTEL SALES INDIA PRIVATE LIMITED** has commenced voluntary liquidation on March 30, 2026.

The stakeholders of **M/s. INTEL SALES INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **April 29, 2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01.04.2026
Place: Bengaluru

Joby Chacko
Liquidator
Reg No. IBBI/IPA-001/IP-P01372/2018-19/12300

CORRIGENDUM

FOR THE ATTENTION OF THE PROSPECTIVE RESOLUTION APPLICANTS
FOR RAJESH ESTATES AND NIRMAN PRIVATE LIMITED

This has reference to the Form G issued in accordance with Insolvency & Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 and published in Economic Times (All India edition), Financial Express (Mumbai edition) and Loksatta (Mumbai edition) on March 16, 2026. On account of the Committee Of Creditors, pursuant to the receipt of request received from certain prospective resolution applicants, having agreed to extend the timelines specified therein, the timelines of the Expression of Interest stands amended and restated as under:

FORM G - INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
Prospective Resolution Applicants are requested to kindly take note of the revised schedule as per below details:

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor	**Rajesh Estates and Nirman Private Limited**
2.	Last date for receipt of expression of interest	April 7, 2026
3.	Date of issue of provisional list of prospective resolution applicants	April 17, 2026
4.	Last date for submission of objections to provisional list	April 22, 2026
5.	Date of issue of final list of prospective resolution applicants	April 27, 2026
6.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	April 27, 2026
7.	Last date for submission of resolution plans	May 27, 2026
8.	Name, Address and e-mail of the resolution professional, as registered with the Board	Divyesh Desai B2 402B Marathon Innova, Off Ganpatrao Kadam Marg, Lower Parel Mumbai 400013 **divyeshdesai@singhico.com**

Note : This corrigendum is to be read along with the Form G dated March 16, 2026 (which was published in Economic Times (All India edition), Financial Express (Mumbai edition) and Loksatta (Mumbai edition) on March 16, 2026). Please note that all other particulars with reference to Form - G (other than the above changes in timelines) published in the newspapers remain unchanged.

Date : 01.04.2026
Place : Mumbai

Sd/-
Divyesh Desai
Resolution Professional (RP)
IBBI/IPA-001/IP-P00169/2017-18/10338

कार्यालय, शामराव बंडोजी पाटील , दुय्यम आवार बाजार, स्टेट बँकेच्या पाठीमागे ,छत्रपती शिवाजी रोड, मिरज याठिकाणी हजर राहावे. तुम्ही सदर तारखेस गैरहजर राहिल्यास, सदर अर्जाचे कामी आपणास काही एक म्हणणे दयावयाचे नाही. असे समजून तुमचे गैरहजेरीत अर्जाची एकतर्फी चौकशी करून निर्णय केला जाईल. याची नोंद घ्यावी. आज दि. २५/०३/२६ रोजी माझे सहीने व कार्यालयाचे शिक्यानिशी हि नोटीस दिली.

सही/-

तारीख : २५/०३/२६

उपनिबंधक

ठिकाण : मिरज

सहकारी संस्था

फॉर्म ए

जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँक्रप्टसी बोर्ड ऑफ इंडिया

(स्वेच्छा परिसमापन प्रक्रिया) रेग्युलेशन, २०१७ चा रेग्युलेशन १४)

इंटेल सेल्स इंडिया प्रायव्हेट लिमिटेडच्या स्टेकहोल्डर्सच्या माहितीसाठी

१.	कॉर्पोरेट व्यक्तीचे नाव	**इंटेल सेल्स इंडिया प्रायव्हेट लिमिटेड**
२.	कॉर्पोरेट व्यक्तीचा स्थापनेची तारीख	मार्च २९, २००७
३.	कॉर्पोरेट व्यक्ती ज्या अंतर्गत स्थापित/ नोंदणीकृत आहे ते प्राधिकरण	आरओसी-मुंबई।
४.	कॉर्पोरेट व्यक्तीचे कॉर्पोरेट आयडेंटीटी क्र./ लिमिटेड लाएबिलिटी आयडेंटीटी	यु७२३००एमएच२००७पीटीसी१६९३७२
५.	कॉर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालय आणि मुख्य कार्यालय (जर असल्यास) त्याचा पत्ता	९१/९२, मजला - ९वा, प्लॉट - २२४, बी विंग, मित्तल कोर्ट, जमनालाल बजाज मार्ग, नरीमन पॉइंट, मुंबई शहर, मुंबई - ४०० ०२१, महाराष्ट्र, भारत.
६.	कॉर्पोरेट व्यक्तीचे परिसमापन सुरु होण्याची तारीख	मार्च ३०, २०२६
७.	परिसमापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणीकरण क्रमांक	नाव: श्री. जॉबी चाको पत्ता: क्र. १२०, ३री क्रॉस, ३री मेन, प्राईड व्हॅली व्ह्यू, जिगनी हुबळी, बंगळुरू - ५६० १०५. ईमेल: jobykc@gmail.com दूर: +९१ ९६६३३ ०८६५६ आयपी नोंद. क्र.: आयबीबीआय/आयपीए-००१/आयपी-पी०१३७२/२०१८-१९/१२३००
८.	दावे सादर करण्याची अंतिम तारीख	एप्रिल २९, २०२६

याद्वारे सूचना देण्यात येते की, मे. **इंटेल सेल्स इंडिया प्रायव्हेट लिमिटेड** यांनी मार्च ३०, २०२६ रोजी स्वेच्छा समापनाला सुरुवात झाली आहे.

मे. इंटेल सेल्स इंडिया प्रायव्हेट लिमिटेडच्या स्टेकहोल्डर्स यांना त्यांच्या दाव्यांचे पुरावे बाब ७ च्या समोर नमूद केलेल्या पत्त्यावर परिसमापकांकडे एप्रिल २९, २०२६ रोजीस किंवा पूर्वी पाठविण्यास सांगण्यात येत आहे.

वित्तीय धनकोंनी त्यांच्या दाव्याचे पुरावे केवळ इलेक्ट्रॉनिक साधनाद्वारे सादर करावेत. सर्व इतर स्टेकहोल्डरनि दाव्यांचे पुरावे व्यक्तिशः टपालाद्वारे वा इलेक्ट्रॉनिक साधनाद्वारे सादर करावेत. चुकीचे आणि दिशाभूल करणाऱ्या दाव्यांच्या पुराव्यांचे सादरीकरण शिक्षेस पात्र असेल.

दिनांक: ०१.०४.२०२६

ठिकाण: बंगळुरू

जॉबी चाको

परिसमापक

नोंद. क्र. आयबीबीआय/आयपीए-००१/आयपी-पी०१३७२/२०१८-१९/१२३००

मुंबई कर्ज वसुली न्यायाधिकरण क्र. II मध्ये

(वित्त मंत्रालय)

३रा मजला, टेलिफोन भवन, स्ट्रँड रोड, कुलाबा, मुंबई-४०० ००५. परि. ११

मूळ अर्ज क्र. ६०७ सन २०२३

बँक ऑफ इंडिया ...अर्जदार

होते.

ज्याअर्थी तुम्ही सीडींनी रक्कम ... मिळकत जा केली आणि तिच्या ... तुम्हाला याद्वारे कळविण्यात येते ... १७.०४.२०२६ ही तारीख निश्चि... होण्याकरिता आणि सदर मिळकत... दावे किंवा दायित्वे निरसनकारी ...

ओलो खारघर, तालुका पनवे... (जीईएस), 'ड्रीम कॉर्नर' नाव... ४०२, बांधकाम क्षेत्र अंदाजे म... सदर ३१.०१.२०२६ रोजी, मुंब...

राष्ट्रीय

कंपनी

दि ग्रेट इस्टर्न स्पिनिंग अँण्ड

सीआयएन-यु५११००एमएच१... जिचे नोंदणीकृत कार्यालय आ... डॉ. आंबेडकर रोड, भायखळा... सूचना घ्यावी की, रु. १६.२... कंपनीच्या भागभांडवल कपा... सन्माननीय न्यायाधिकरणाकडे... वैयक्तिक धनकोंना सूचना... ११ मार्च, २०२६ रोजी तयार... सर्व कामकाजाच्या दिवशी... मुंबई- ४०००२७ येथील कंप... कंपनीच्या कोणत्याही धनकों... हरकत असल्यास ते सदर सूच... त्यांचे नाव आणि पत्ता आणि ह... तपशील आणि (संबंधित कागद... वरील नमूद वेळेत हरकत प्राप्त... कपातीसाठी सादर केलेल्या... समजण्यात येईल.

ही सुध्दा नोंद घ्यावी की, सुनाव... न्यायाधिकरण याचिकेची सुना... इच्छुक असल्यास त्यांनी काही... सदर दिनांक ३१ मार्च, २०२६